

1

2

## 8. Residential Scheme at Pallavapuram.

## ON-GOING SCHEME—

## MEERUT :

1. Hathkargha Nagar.
2. Housing-cum-work Centre Scheme.
3. Scissors Manufacturing work-cum-shelter complex at Meerut.
4. Sports Good manufacturing and trading unit complex at Meerut infrastructure Project.
5. Shatabdi Nagar (Sector 2, 4D, 5, 6 and 8) residential infrastructure project.
6. Ganga Nagar residential scheme phase III at Meerut.

## BULANDSHAHR KHURJA :

1. Office-cum-Commercial Scheme at Bulandshahr.
2. Yamunapuram Residential Scheme at Bulandshahr.
3. Transport Nagar Scheme at Khurja.

TOTAL SCHEMES; : 16

## COUNTER-MAGNET AREAS—

## 1. GWALIOR (MADHYA PRADESH) :

Development Scheme of Counter Magnet Gwalia City.

## 2. PATIALA (PUNJAB) :

Development Scheme of Counter Magnet Patiala City.

TOTAL SCHEMES : 2.

## Facilities in 'Unauthorised Colonies in Delhi

6161. SHRI GOPALRAO VITHAL-  
RAO PATIL: Will the Minister of  
URBAN DEVELOPMENT be pleased  
to state:

(a) the number and names of the  
unauthorised colonies authorised as  
on 1st January, 1994 in Delhi;

(b) by when water and sewerage  
facilities are likely to be provided  
in these colonies;

(c) whether Government propose  
to provide free of cost essential fa-  
cilities in these colonies under the  
scheme of health for all; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN  
THE MINISTRY OF URBAN DEVE-  
LOPMENT (SHRI P. K THUNGON):

(a) As reported by the Municipal  
Corporation of Delhi, the details of  
unauthorised colonies regularised are  
as per Annexure. [See Appendix 170,  
Annexure No. 121]

(b) According to the Delhi Water  
Supply and Sewage Disposal Under-  
taking, under the existing policy,  
services are provided in such colonies  
on the payment of development char-  
ges. It is, therefore, not possible  
to predict by when services will be  
provided in these colonies.

(c) No, Sir.

(c) The Policy is to provide services in these colonies on the payment of development charges.

### Development of Peripheral Towns of NCR

6102. SHRI SIKANDER BAKHT: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether it is a fact that peripheral towns of National Capital Region like Ghaziabad, Noida, Gurgaon and Faridabad and others were are being developed to decongest Delhi;

(b) if so, to what extent it has helped to contain congestion in Delhi; and

(c) in what way the planned development of the capital city has checked—(a) encroachment of Government lands; (b) the mushrooming of unauthorised Jhuggi-clusters; (c) the migration of rural population to Delhi and (d) the regular conversion of residential areas to commercial complexes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) The Regional Plan-2001 for the Development of National Capital Region, which came into force on 23.1.1989, aims at:—

(i) containing the growth of National Capital Territory of Delhi within a manageable population size of 112 lakhs by 2001 AD;

(ii) moderate growth of 6 towns in Delhi Metropolitan Area (DMA) to accommodate a total population of 33 lakhs by 2001 AD; and

(iii) Accelerated growth of 8 Priority Towns/Complexes outside DMA to accommodate a population of 20.36 lakhs by 2001 AD and planned development of 34 sub-regional centres and 5 towns in NCR Counter Magnet Areas.

(b) and (c) The Regional Plan-2001 aforesaid is long-term in nature. It is too early to assess its impact. One possible indication in this connection is that, for the first time in the last 3 decades, the population growth rate of Delhi has shown a declining trend. It will be possible to assess its impact as regards mitigation to migration of rural population to Delhi; encroachment on Government land, mushrooming of unauthorised jhuggi clusters and conversion of residential areas to commercial use, only after the year 2001. However, the prevention and removal of encroachment on Government land and of the conversion of residential areas to commercial use is a continuing activity of the Municipal Corporation of Delhi, New Delhi Municipal Committee, Delhi Cantonment Board, DDA and L and DO. The action taken by these agencies in this regard is as per the statement enclosed.

### Statement

#### MUNICIPAL CORPORATION OF DELHI:

The number of encroachments detected and removed by MCD during the period 1990-91 to 1992-93 is 1,26,769.

N.D.M.C.:

The total number of cases of encroachment detected by NDMC during the period 1990 to 1992 is 38,622. All these encroachments are reported to have been removed.

#### DELHI-CANTONMENT BOARD:

31 cases of encroachment were detected during the last 3 years, out of which 8 have been removed.

D. D. A.

During the last 3 years, 27.50 acres of land has been reclaimed after removing unauthorised constructions/encroachments.

L. and D. O.:

The number of encroachments detected by L and DO during the years 1991 to 1993 is 187. According to L and DO, FIRs have been lodged with the police.